

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION No. 1487
TO BE ANSWERED ON 08.03.2021

Compensatory Afforestation Fund and Gram Sabha

1487 SHRI BINOY VISWAM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any mechanism has been set up by the Ministry to ensure compliance of Forest Rights Act, 2006 (FRA) in implementation of Compensatory Afforestation (CA) projects;
- (b) the steps taken by the Ministry to safeguard rights of tribals and forest dwellers while disbursing CA funds to the States;
- (c) whether the Ministry has worked out a mechanism to transfer CA funds directly to the Gram Sabhas, if so, the details thereof; and
- (d) the details of area in hectares where compensatory afforestation has been undertaken in the country since 2008?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a)& (b) Compensatory Afforestation (CA) is taken up as per the provision of Compensatory Afforestation Fund Act, 2016 (CAF Act, 2016), while the compliance for forest rights is implemented through the Schedule Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. CA activities are taken up in forest areas and the States/UTs implement these activities with the involvement of forest dependent communities including tribals and forest dwellers.
- (c) As per the provisions under the CAF Act, 2016 and CAF Rules 2018, the monies in the State CAMPA funds are utilised through budgetary allocation by the concerned States/UTs Administrations based on the Annual Plan Operations (APOs) approved by the National Authority in the Ministry.
- (d) The requisite information is annexed at **Annexure-I**

STATEMENT REFERRED TO IN REPLY TO PART (D) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 1487 BY SHRI BINOY VISWAM REGARDING **COMPENSATORY AFFORESTATION FUND AND GRAM SABHA** DUE ON 08.03.2021

State/UT wise Compensatory Afforestation area stipulated under Forest (Conservation) Act, 1980 since 2014-15 to 2019-20

S. No	Name of the State/UT	Area in (ha)
1	Andaman and Nicobar	2.77
2	Andhra Pradesh	5816.501
3	Arunachal Pradesh	20856.957
4	Assam	429.692
5	Bihar	2552.9537
6	Chandigarh	6.2
7	Chhattisgarh	12316.51075
8	Dadra & Nagar Haveli	15.79
9	Daman and Diu	0
10	Delhi	54.1244
11	Goa	40.0851
12	Gujarat	6818.000777
13	Haryana	4251.969286
14	Himachal Pradesh	4946.8247
15	Jammu and Kashmir	0
16	Ladakh	0
17	Jharkhand	8289.97773
18	Karnataka	2346.5219
19	Kerala	36.45266
20	Lakshadweep	0
21	Madhya Pradesh	23145.10783
22	Maharashtra	9555.0286
23	Manipur	3447.74
24	Meghalaya	173.532
25	Mizoram	259.3664
26	Nagaland	0
27	Odisha	27139.3881
28	Pondicherry	0
29	Punjab	4235.215795
30	Rajasthan	9035.86775
31	Sikkim	329.1769

32	Tamil Nadu	230.45648
33	Telangana	13668.6191
34	Tripura	962.756708
35	Uttar Pradesh	3400.478445
36	Uttarakhand	8390.111305
37	West Bengal	748.241
Total		173502.43